73 Written Answers

to Questions 74

Relief and rehabilitation of victims of killari earthquake

6030. SHRI KRISHNA KUMAR BIRLA: Will the Minister of AG-RICULTURE be pleased to state:

(a) whether the relief and rehabilita tion work in Killari, the epicentre of recent earthquake, has suffered;

(b) whether the State Government has not been paying adequate attention in providing relief and rehabilitation to the victims; and

(c) if so, the steps now, Central Go vernment propose to take to implement the schemes of rehabilitation there?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) and (b) No, Sir.

(c) Does not arise.

Consumption of farm subsidy by Firecracker Unit)

6031. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of AG-RICULTURE be pleased to state:

(a) whether the firecracker units are consuming farm subsidy as has been reported in the observer dated February 27—5 March, 1994;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) and (b) No specific and varifiable case of misuse of fertilisers by the firecracker units has come to the notice of (he Government.

(c) The following are some of the important steps taken to check the misuse of fertilisers by Industries: (i) Sale of use of fertilisers for purposes other than fertilisation soil and increasing productivity of crops has been prohibited under the Fertiliser (Control) Order, 1985 (FCO) except either with the prior permission of the Central Government or when purchased from the dealer possessing a valid certificate of Registration for industrial dealership issued by the Controller of Fortilisera.

(ii) Sale and use of Calcium Ammonium Nitrate for industrial use by industrial units in private sector has been banned

(iii) Sale of fertilisers, subject to the provisions of Clause 25, of the FCO, for industrial use and for agricultural use from the same premises has been prohibited.

(iv) The Central and the State Governments are empowered to implement the provisions of the FCO and take necessary legal actions against the offenders, as under:—

(1) Issue of warnings.

(2) Suspension and cancellation of Certificate of Registration.

(3) Seizure of stocks.

(4) Criminal procecution of offen ders in which penalty imposed may extend to imprisonment from 3 months to 7 years with or without fine.

महाराष्ट्र में "कसल बीमा योजना" के मंतर्गत निपटाए गए दावे

6032. भी अन्तराय देव शंकर दवे :

करेंगे कि:

(क) वर्ष 1993 में जनवरी से जून तक की श्रवधि में गुजरात भौर महाराष्ट्र में "फ़सल बीमा थोजना" के अन्सगैत किंतने दावे निपटाये गये हैं; 75 Written Answers

(ख) महाराष्ट्र ग्रीर गुजरात में उक्त योजना के ग्रन्तर्गत कितनी धनराशि का भुगतान किया जाना शेष है;

(ग) इन दावों को निपटाने के लिये क्या कार्यवाही की गई है;

(घ) शेष दावों को कब तक निपटा दिये जाने की संभावना है; श्रोर

(ङ) उसका, जिला-वार क्योरा क्या है?

कृषि मंत्रालय में राज्य मंत्री (श्री अर्रावद नेताम) : (क) गजरात में जनवरी, से दौरान 1993 जुन, के किसानों 4.43.258 के संबंध में निपटाये गये दावों की धनराशि 10.257, 91 लाख रूपये हैं। इस ग्रवधि के दौरान महाराष्ट्र में किसी भी दावें का निपटान नहीं किया गया।

(ख) महाराष्ट्र के संबंध में लम्बित दावों की धनराणि 28.03 लाख रूपये है। गुजरात में कोई दावा लम्बित नहीं है।

(ग) और (घ) महाराट्र राज्य सरकार को यह स्मरण कराया गया है। कि वह दावे के निपटान में गति लाने के लिये दावे के प्रपत्ने एक तिहाई धंध को जल्दी निर्मुक्त करें क्योंकि भारत सरकार ने इन दावों के भ्रुगतान का अनुमोदन पहले ही कर दिया है।

(ङ) महाराष्ट्र के केवल ग्रहमदनगर जिले में ही 28.03 लाख रूपये के दावे का भूगतान किया जाना है ।

Problems of cotton growers of Maharashtra and Gujarat

6033. SHRI BHUPINDER SINGH MANN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that cotton growers in Maharashtra and Gujarat arc

facing tough lime in producing cotton due to escalation in the cost of essential components like electricity, fertilizers, etc. having a bearing on the production of cotton in these States; and

(b) if so, what measures Government propose to take to provide relief to the farmers to increase the production of cotton?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) and (b) In Maharashtra State, there has been some increase in the cost of inputs, while there has been no such increase in Gujarat State.

Government of India announce every year Minimum Support Price of Kapas keeping in view the increased cost of inputs. Besides, incentive is provided under the Centrally Sponsored Scheme of Intensive Cotton Development Programme 10 cotton growers on essential inputs like seeds, equipments etc. in order to increase the production *ot* cotton.

Increase In the price of cotton

6034. SHRI GOVINDRAO ADIK: Will the Minisiter of AGRICULTURE be pleased to state:

(a) whether it is a fact that of late a spurt in the cotton prices has been seen in the country;

(b) if so, the details thereof indicating the factors responsible for this trend; and

(c) what action Government propose to take to arrest and reverse this trend for the benefit of the common man?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) and (b) The wholesale prices of raw cotton as reflected by index number of wholesale prices have increased substantially during 1993-94 Cotton season. The index num-